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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE & INSURANCE  
NEW DELHI, the 6th January, 1975

NOTIFICATION  
(INCOME TAX)

No. 812/F.No. 203/L/74-ITA.II\_/: It is hereby notified for general information that the institution mentioned below has been approved by the Secretary, Department of Science and Technology, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 35 of the Income-tax Act, 1961. This notification is effective from 1st April, 1974 to 31st March, 1977.

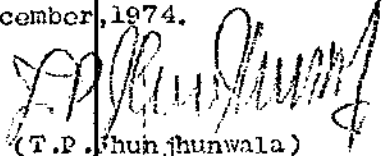
INSTITUTION

THE INSTITUTE OF CHARTERED ACCOUNTANTS OF INDIA, NEW DELHI.

Sd/-  
(T.P. Jhunjhunwala)  
Deputy Secretary to the Government of India.

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Income-tax & Audit)/(Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of G&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. The Institute of Chartered Accountants, P.B.No. 268, Indraprastha Marg, New Delhi-1.
5. Comptroller & Auditor General of India (20 copies).
6. Bulletin Section of DI(RS&P), New Delhi (3 copies).
7. Secretary to the Government of India, Department of Science and Technology, New Delhi with reference to his U.O.No. BS/NCST/11(16)/74 dated 21st December, 1974.

  
(T.P. Jhunjhunwala)  
Deputy Secretary to the Government of India.

\*Nagpal.  
No. CC/ITA-II/397/165/ESP/74.